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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY,
CAMP AT NAGPUR.

Stamp Application No. 229/89. OA 212/89.

Shantabai wd/o Mahadeo Gawali & Others. ...Applicants.

V/s.

The Divisional Manager,
Central Railway,
Nagpur. & Ors.

...Respondents.

Coram: Hon'ble Member(A), Shri P.S.Chaudhuri,
Hon'ble Member(J), Shri D.K.Agrawal.

Appearances:-

Applicant by Mr.C.S.Puttankar,
Respondent No.1 by Mr.P.S.Lambat, and
Respondent Nos.2 and 3 by Mr.Rohil Dev.

Oral Judgment:-

(Per Shri P.S.Chaudhuri, Member(A)) Dated: 18.6.1990

This application under section 19 of the Administrative Tribunals Act, 1985 was filed on 31.3.1989. The applicants seek the relief that they are entitled to the Pension and other Retirement benefits of the ex-railway employee Late M.K.Gawali, who was serving as a Clerk at Nagpur on Central Railway and who died on 10.8.1976.

2. We have heard Mr.C.S.Puttankar, learned advocate for the applicants, Mr.P.S.Lambat, learned advocate for Respondent No.1 and Mr.Rohil Dev, learned advocate for Respondents No.2 and 3. The point at issue in this case is ^{of the dispute} ~~at the resolution~~ between rival claimants for the payments due to Late M.K.Gawali and arising consequent ~~on~~ on his death. This is not a service matter and so the dispute does not come within the jurisdiction of this Tribunal.

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3. In this view of the matter, we are of the opinion that the application deserves to be dismissed in limine.

4. We accordingly reject the application summarily under section 19(3) of the Administrative Tribunals Act, 1985. There will be no order as to costs.

D.K.Agrawal
(D.K.AGRAWAL)
MEMBER (J)

P.S.Chaudhuri
(P.S.CHAUDHURI)
MEMBER (A).